

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "G" : DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER

ITA.Nos.4394 & 4395/Del./2017
Assessment Years 2011-2012 & 2012-2013

M/s. Virgin Mobile India Private Limited, New Delhi – 110 065 PAN AADCR5798J C/o. TATA TELESERVICES LIMITED, [Sanjay Chopra], A-37, Sector-60, Noida. PIN – 201 301.	vs.	The Addl. CIT, Special Range-9, C.R. Building, I.P. Estate, New Delhi. [Present] DCIT, Circle-26(2), New Delhi [Erstwhile A.O.]
(Appellant)		(Respondent)

For Assessee :	Shri Kamal Arya, Advocate
For Revenue :	Shri H.K. Chaudhary, CIT-DR

Date of Hearing :	30.03.2021
Date of Pronouncement :	30.03.2021

ORDER

PER BHAVNESH SAINI, J.M.

Both the appeals by the same Assessee are directed against the different Orders of the Ld. CIT(A)-15, Delhi, Dated 31.03.2017, for the A.Y. 2011-2012 and Dated 30.03.2017 for the A.Y. 2012-2013.

2. Learned Counsel for the Assessee submitted that assessee has settled the matter in both the appeals in VIVAD SE VISHWAS SCHEME 2020 and Form No.3 have been issued. He has, therefore, prayed that assessee may be permitted to withdraw the appeals.

3. In view of the above, both the appeals of the Assessee are dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER
Delhi, Dated 30th March, 2021
VBP/-
Copy to

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'G' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.